The Chief Labour Commissioner (Central) periodically assesses the enforcement of labour laws carried out by the officers under him.

Ministry of Labour and Employment also monitors the working of Chief Labour Commissioner (Central) and officer working under him.

(d) Ministry of Labour and Employment will continue to ensure implementation of labour laws through Chief Labour Commissioner (Central) in Central Sphere.

Statement

Number of complaints received under Contract Labour (Regulation and Abolition) Act and Industrial Disputes Act and name of the plant under steel companies

| Years | No. of complaints under CL (R&A) Act, 1970 | No. of complaints under I.D. Act, 1947 |
|-------|--|--|
| 2007  | Nil  | 10                                     |
| 2008  | Nil  | 16                                     |
| 2009  | Nil  | 06                                     |
| TOTAL |  | 32                                     |

## Name of Plants

Kuteshwar lime Stone Mines of SAIL, Madhya Pradesh

Ispat Lime Stone Quarry, Madhya Pradesh

M/s Singhal Enterprises, Madhya Pradesh

Raw Material Division of SAIL, Orissa

Tata Steel Ltd., Orissa

MESCO, Orissa,

Viswasaraya Iron and Steel Ltd., Karnataka

## Violation of Labour laws in private nursing homes

- 712. SHRI T.K. RANGARAJAN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:
  - (a) whether the private nursing homes and clinics are under the purview of Labour laws;
  - (b) if so, the details thereof;
- (c) whether attention of the Government has been drawn to the violation of labour rights in private nursing homes; and
  - (d) if so, the measures taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) to (d) Private Nursing homes and clinics are under the purview of various

labour laws such as Industrial Disputes Act, 1947, Minimum Wages Act, 1948, Employees State Insurance Act, 1948, Employees Provident Fund and Miscellaneous Provisions Act, 1952 etc. State Governments are the appropriate Government for some labour laws, while Central Government is the appropriate Government for others. As and when complaints regarding violation of labour laws are received, the concerned appropriate Government takes necessary steps to address the same in keeping with provisions of relevant Act.

## Excluding highly paid workers from the category of workman

- 713. SHRI T.T.V. DHINAKARAN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:
- (a) whether Government proposes to exclude highly paid persons from workmen category in the Industrial Disputes Act, 1956; and
  - (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) and (b) No, Sir. There is no such proposal under consideration of the Government to exclude highly paid persons from workmen category in the Industrial Disputes Act, 1947.

## Foreclosure of delayed projects

714. SHRIMATI SHOBHANA BHARTIA: DR. JANARDHAN WAGHMARE: SHRI N.K. SINGH:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the Union Government has recently issued ultimatum to State Public Works Departments to facilitate land acquisition for road construction and utilise previously appropriated funds otherwise delayed projects would be foreclosed;
- (b) if so, the reaction of the State Governments/PWD on the ultimatum of the Union Government;
- (c) whether the State Governments or PWD departments of the concerned States fails to do so will not pick up the new projects; and
- (d) if so, to what extent the new road projects would be affected by this ultimatum warning?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI R.P.N. SINGH): (a) and (b) No Sir. However, State Governments/Public Works Departments are requested to facilitate land acquisition for road construction and utilize the appropriated funds so that the projects could be completed without time and cost overrun.

- (c) No Sir.
- (d) Does not arise.